

SL. No.	Date	Office Notes, reports, orders or proceedings or directions and Registrar's order with Signatures	COURT'S OR JUDGE'S ORDERS
			<u>UKHC010157582026</u> <u>WPPIL/111/2026</u> Ravi Bisht --Petitioner Versus State of Uttarakhand & others --Respondents <u>Hon'ble Manoj Kumar Tiwari, J.</u> <u>Hon'ble Siddhartha Sah, J.</u> Mr. Avidit Noliyal, Advocate for the petitioner. 2. Mr. Puran Singh Bisht, Chief Standing Counsel and Mr. Rajeev Singh Bisht, Deputy Advocate General for the State of Uttarakhand/ respondent nos. 1, 2 and 5. 3. Mr. D.S. Patni, Senior Advocate, assisted by Mr. Bhupendra Bisht, Advocate for respondent no. 3. 4. Mr. Pankaj Chaturvedi, Advocate fir respondent no. 4. 5. Mr. Aditya Pratap Singh, Advocate for respondent no. 6. 6. Mr. S.S. Chauhan, Advocate for respondent no. 7. 7. In sequel to the order dated 07.09.2026, Mr. Lalit Mohan Rayal, District Magistrate, Nainital, Dr. Rashmi Pant, Chief Medical

		Officer, Nainital, Mr. Vishal Kumar, Superintending Engineer and Mr. Anish Pillai, Executive Engineer Uttarakhand Jal Sansthan, Mr. Alok Kumar, Chief Engineer, Kumaon, Uttarakhand Pey Jal Nigam are present in Court. 8. Mr. Lalit Mohan Rayal, District Magistrate, Nainital made a statement that as of now, a sum of ₹4 lacs is released from the untied fund for serological test of the infected persons through private pathology labs and he assured that further amount would be released as per requirement. 9. The Chief Medical Officer, Nainital apprised the Court about the steps, which Medical Department has taken uptill now to deal with the epidemic, caused due to water contamination. 10. The agency responsible for maintaining water supply pipelines shall ensure that no further contamination of drinking water takes place. 11. The District Magistrate, Nainital is directed to monitor the relief work and also to ensure that all concerned departments work in a coordinated manner. District Magistrate shall setup a helpline number and publicise the same so that general public may register
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		complaints regarding water contamination. Needful be done within 24 hours. 12. The Regional Officer, Uttarakhand Pollution Control Board, District Nainital is directed to take samples of water from different water sources in all affected villages and also from Nainital town and submit a report thereof within a week. 13. The District Magistrate has assured the Court that clean uncontaminated drinking water shall be supplied in affected villages and schools through tankers. 14. Secretary, Drinking Water, Uttarakhand is directed to take decision on the proposal submitted by Superintending Engineer, Uttarakhand Jal Sansthan, on 15.01.2026, for setting up water Testing Lab in Kumaon region, within four weeks. 15. List on 15.09.2026. (Siddhartha Sah, .J.) (Manoj Kumar Tiwari, .J.) 08.09.2026 Navin
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